

RATIFIED MINUTES OF MEETING No.04/17 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 24.05.2016

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.
- (iii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in / nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 04/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 was held on 24.05.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

1 - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.: 36/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date: 4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00560/AM14/	RLA File :07/24/040/00339/AM14/	Lic.No/Date: 0710101249 13.01.2014	Defer Date: 05.07.2016
Decision: The committee noted that the firm's additional information dated 28.02.2016 has been sent to MSME on 03.05.2016 for examination and comments. Case is deferred to 05.07.2016.				

2	Case No.: 1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date: 4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date: 0710101331 17.01.2014	Defer Date: 05.07.2016

Decision: The Committee noted that the firm's reply dated 16.03.2015 sent to DEIT on 23.03.2015 followed by reminders on 24.06.2015; 20.07.2015, 11.09.2015, 28.12.2015 and 28.04.2016 to expedite comments.
Case is deferred to 05.07.2016.

Case No.:18/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
HQ File :01/80/050/00542/AM14/	RLA File :05/23/040/00451/AM14/	Lic.No/Date:0510378995 11.02.2014	Defer Date:05.07.2016
3	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 05.07.2016.		

Case No.:27/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
HQ File :01/80/050/00551/AM14/	RLA File :05/23/040/00455/AM14/	Lic.No/Date:0510378994 11.02.2014	Defer Date:05.07.2016
4	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 05.07.2016.		

Case No.:46/3/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
HQ File :01/80/050/00057/AM15/	RLA File :05/23/040/00457/AM14/	Lic.No/Date:0510380277 26.02.2014	Defer Date:05.07.2016
5	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 05.07.2016.		

Case No.:4/3/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
6	HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014
Defer Date:05.07.2016 Decision: The Committee noted that application of the firm has been sent to C&PC on 16.04.2014 followed by reminders dated 03.06.2014, 08.10.2014, 12.11.2014, 27.01.2015 and 27.03.2015 for			

comments which is still awaited. Reminder to C&PC has been issued on 18.05.2015 and DO letter from Chairman to Joint Secretary; C&PC has been issued on 23.07.2015 and 29.12.2015 to expedite comments.
Case is deferred to 05.07.2016.

7	Case No.: 34/5/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Approved
	HQ File :01/80/050/00119/AM15/	RLA File :03/95/040/00894/AM14/	Lic.No/Date:0310773184 06.03.2014	
	Decision: The committee decided to ratify the norms based upon the written recommendation of DEIT vide U.O. No. 17(5)/2014-TSW (B) dated 21.03.2016 (Copy to be sent to firm and RA). However, item at S. No.11 of Annexure 'A' 'Cable Drums' (not Wooden Drums) is allowed as per packing policy. RA may take further necessary action accordingly.			

8	Case No.: 71/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	Defer Date:05.07.2016
	Decision: The committee noted that the firm's representatives S/Shri Piyush Goyal, Vice President, Abhishek Bhatt, Senior Manager and Ravi Gupta, Manager had attended the personal hearing on 01.03.2016 and explained their import/export items. The firm has submitted post hearing submissions on 23.05.2015 which is being sent to DIPP for examination and comments. Case is deferred to 05.07.2016.			

9	Case No.: 72/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00083/AM15/	RLA File :04/24/040/00289/AM14/	Lic.No/Date:0410156209 13.03.2014	Defer Date:05.07.2016
	Decision: The committee noted that the firm's representatives S/Shri Piyush Goyal, Vice President, Abhishek Bhatt, Senior Manager and Ravi Gupta, Manager had attended the personal hearing on 01.03.2016 and explained their import/export items. The firm has submitted post hearing submissions on 23.05.2015 which is being sent to DIPP for examination and comments. Case is deferred to 05.07.2016.			

10	Case No.: 34/12/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00283/AM15/	RLA File :05/23/040/00160/AM15/	Lic.No/Date:0510390051 31.07.2014	Defer Date:05.07.2016
	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 05.07.2016.			

11	Case No.:21/24/80-ALC2/2014	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00566/AM15/	RLA File :31/83/040/00168/AM15/	Lic.No/Date:3110065036 10.11.2014	Defer Date:05.07.2016
Decision: The committee noted that the firm's reply dated 19.11.2015 has been sent to DHI on 27.11.2015 for comments. Case is deferred to 05.07.2016.				

12	Case No.:3/24/80-ALC2/2015	Party Name: BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00440/AM16/	RLA File :05/23/040/00346/AM15/	Lic.No/Date:0510391917 11.11.2014	Defer Date:05.07.2016
Decision: The committee noted that hard copy of the firm's application has not been received and decided to remind the firm and RA to forward hard copy of the application for consideration of the case. Case is deferred to 05.07.2016.				

13	Case No.:4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date:05.07.2016
Decision: The committee noted that the firm's application has been sent to MSME on 18.12.2015 for comments. Case is deferred to 05.07.2016.				

14	Case No.:3/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00479/AM15/	RLA File :05/23/040/00392/AM15/	Lic.No/Date:0510392239 02.12.2014	Defer Date:05.07.2016
Decision: The committee noted that the firm's reply dated 21.09.2015 has been sent to DHI on 27.11.2015 for comments. Case is deferred to 05.07.2016.				

15	Case No.:40/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00585/AM15/	RLA File :05/24/040/00393/AM15/	Lic.No/Date:0510392393 12.12.2014	Defer Date:05.07.2016
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 05.07.2016.				

16	Case No.:41/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510392394	Defer

:01/80/050/00586/AM15/	:05/24/040/00394/AM15/	12.12.2014	Date:05.07.2016
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 05.07.2016.			

17	Case No.: 42/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00587/AM15/	RLA File :05/24/040/00407/AM15/	Lic.No/Date:0510392395 12.12.2014	Defer Date:05.07.2016
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 05.07.2016.				

18	Case No.: 52/24/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00597/AM15/	RLA File :05/24/040/00414/AM15/	Lic.No/Date:0510392401 12.12.2014	Defer Date:05.07.2016
Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to C&PC on 20.01.2016 for examination and comments. Case is deferred to 05.07.2016.				

19	Case No.: 37/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00582/AM15/	RLA File :05/24/040/00426/AM15/	Lic.No/Date:0510392490 19.12.2014	Defer Date:05.07.2016
Decision: The Committee noted that C&PC deficiency letter dated 04.05.2016 has been sent to the firm to furnish reply on 05.05.2016. Case is deferred to 05.07.2016.				

21	Case No.: 38/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00583/AM15/	RLA File :05/24/040/00440/AM15/	Lic.No/Date:0510392526 19.12.2014	Defer Date:05.07.2016
Decision: The Committee noted that C&PC deficiency letter dated 04.05.2016 has been sent to the firm on 05.05.2016 to furnish reply. Case is deferred to 05.07.2016.				

21	Case No.: 39/27/80-ALC2/2014	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Closed
	HQ File :01/80/050/00664/AM15/	RLA File :03/94/040/00707/AM15/	Lic.No/Date:0310792198 19.12.2014	
Decision: The Committee noted that RA has intimated that the case was not required to be forwarded to Norms Committee since it was a GN-4 case. Accordingly, it was decided to withdraw the case from the norms committee and revert back the same to RA with direction to process and redeem				

the case strictly in terms of GN-4 of Engineering Products with accountability clause.
RA may take further necessary action accordingly.

22	Case No.: 43/24/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00588/AM15/	RLA File :05/24/040/00447/AM15/	Lic.No/Date:0510392573 24.12.2014	Defer Date:05.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 05.07.2016.				

23	Case No.: 39/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00584/AM15/	RLA File :05/24/040/00456/AM15/	Lic.No/Date:0510392621 30.12.2014	Defer Date:05.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 05.07.2016.				

24	Case No.: 4/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00549/AM15/	RLA File :53/24/040/00014/AM15/	Lic.No/Date:5310018469 06.01.2015	Defer Date:05.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 05.07.2016.				

25	Case No.: 3/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00548/AM15/	RLA File :53/24/040/00013/AM15/	Lic.No/Date:5310018470 14.01.2015	Defer Date:05.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 05.07.2016.				

26	Case No.: 75/27/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00700/AM15/	RLA File :05/24/040/00487/AM15/	Lic.No/Date:0510392875 15.01.2015	Defer Date:05.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 05.07.2016.				

27	Case No.: 9/27/80-ALC2/2014	Party Name: KINECO KAMAN	Meet No/Date:4/80-	Status:
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	COMPOSITES - INDIA PVT LTD	ALC2/2016 24.05.2016	Deferred
HQ File :01/80/050/00634/AM15/	RLA File :17/24/040/00180/AM15/	Lic.No/Date:1710006043 30.01.2015	Defer Date:05.07.2016
Decision: The Committee noted that C&PC deficiency letter dated 18.04.2015 has been sent to the firm on 21.04.2015 to furnish reply. Case is deferred to 05.07.2016.			

	Case No.: 62/3/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
28	HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date:05.07.2016
Decision: The Committee noted that the firm's reply dated 07.04.2015 sent to DHI on 12.04.2016 for comments. Case is deferred to 05.07.2016.				

	Case No.: 58/27/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
29	HQ File :01/80/050/00683/AM15/	RLA File :05/24/040/00536/AM15/	Lic.No/Date:0510393179 12.02.2015	Defer Date:05.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 05.07.2016.				

	Case No.: 66/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
30	HQ File :01/80/050/00691/AM15/	RLA File :05/23/040/00518/AM15/	Lic.No/Date:0510393197 16.02.2015	Defer Date:05.07.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 05.07.2016.				

	Case No.: 16/27/80-ALC2/2014	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
31	HQ File :01/80/050/00641/AM15/	RLA File :04/24/040/00293/AM15/	Lic.No/Date:0410160192 24.02.2015	Defer Date:05.07.2016
Decision: The committee noted that C&PC has been requested to reconsider their recommendation (Copy of the comments returned to C&PC on 03.02.2016). NC decided to remind C&PC to expedite reply. Case is deferred to 05.07.2016.				

32	Case No.: 17/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
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HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date:05.07.2016
Decision: The committee noted that the firm's reply dated 12.02.2016 has been sent to MSME on 18.02.2016 for examination and comments. Case is deferred to 05.07.2016.			

Case No.:68/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
HQ File :01/80/050/00693/AM15/	RLA File :05/23/040/00543/AM15/	Lic.No/Date:0510393425 02.03.2015	Defer Date:05.07.2016
33	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 05.07.2016.		

Case No.:14/3/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
HQ File :01/80/050/00014/AM16/	RLA File :05/23/040/00557/AM15/	Lic.No/Date:0510393507 11.03.2015	Defer Date:05.07.2016
34	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 05.07.2016.		

Case No.:35/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
HQ File :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date:05.07.2016
35	Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 05.07.2016.		

Case No.:20/3/80-ALC2/2015	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
HQ File :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date:0510393719 24.03.2015	Defer Date:05.07.2016
36	Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 05.07.2016.		

37	Case No.:8/9/80-ALC2/2015	Party Name: SOPLAR INDIA PVT.LTD,	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00193/AM16/	RLA File :07/21/040/01140/AM15/	Lic.No/Date:0710107912 24.03.2015	Defer Date:05.07.2016
Decision: The Committee noted that the firm's reply dated 26.01.2016 has been sent to MSME on 22.02.2016 for comments. As MSME has requested to send copy the reply again, NC decided to send it again to them for comments. Case is deferred to 05.07.2016.				

38	Case No.:46/3/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	Defer Date:05.07.2016
Decision: The Committee noted that the firm's reply dated 15.03.2016 has been sent to MSME on 18.03.2016 for comments. Case is deferred to 05.07.2016.				

39	Case No.:65/3/80-ALC2/2015	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00065/AM16/	RLA File :07/24/040/00473/AM15/	Lic.No/Date:0710107942 26.03.2015	Defer Date:05.07.2016
Decision: The Committee noted that the firm's reply dated 22.03.2016 has been sent to DHI on 28.03.2016 for comments. Case is deferred to 05.07.2016.				

40	Case No.:21/3/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00021/AM16/	RLA File :04/24/040/00331/AM15/	Lic.No/Date:0410160379 01.04.2015	Defer Date:05.07.2016
Decision: The Committee noted that the firm's reply dated 28.12.2015 sent to MSME on 04.01.2016 is incomplete and decided to ask the firm to submit complete reply urgently. Case is deferred to 05.07.2016.				

41	Case No.:12/9/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00197/AM16/	RLA File :34/24/040/00263/AM15/	Lic.No/Date:3410041122 06.04.2015	Defer Date:05.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 31.07.2015 followed by reminder on 07.10.2015 to expedite comments. Case is deferred to 05.07.2016.				

42	Case No.:34/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00034/AM16/	RLA File :53/24/040/00021/AM15/	Lic.No/Date:5310018490 10.04.2015	Defer Date:05.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 08.05.2015				

followed by reminder on 18.05.2015, 26.08.2015 and again on 07.10.2015 to expedite comments.
Case is deferred to 05.07.2016.

43	Case No.:4/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00189/AM16/	RLA File :04/24/040/00053/AM16/	Lic.No/Date:0410160639 05.06.2015	Defer Date:05.07.2016
Decision: The Committee noted that the firm's reply dated 28.12.2015 sent to MSME on 04.01.2016 is incomplete and decided to ask the firm to submit complete reply urgently. Case is deferred to 05.07.2016.				

44	Case No.:5/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00190/AM16/	RLA File :04/24/040/00051/AM16/	Lic.No/Date:0410160643 05.06.2015	Defer Date:05.07.2016
Decision: The Committee noted that the firm's reply dated 28.12.2015 sent to MSME on 04.01.2016 is incomplete and decided to ask the firm to submit complete reply urgently. Case is deferred to 05.07.2016.				

45	Case No.:1/6/80-ALC2/2015	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00106/AM16/	RLA File :09/24/040/00129/AM16/	Lic.No/Date:0910062161 10.06.2015	Defer Date:05.07.2016
Decision: The Committee noted that MSME has raised deficiency in the firm's application vide ID No.TL-13024/77/2016-MMM&A-DCMSME dated 11.05.2016 and decided to send it to the firm to furnish reply. Case is deferred to 05.07.2016.				

46	Case No.:4/1/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:4/80- ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00462/AM16/	RLA File :03/95/040/00910/AM15/	Lic.No/Date:0310796882 25.06.2015	Defer Date:05.07.2016
Decision: The Committee noted that DIPP has raised deficiency in the firm's application vide ID No. 12/41/2016-TSW/46 dated 24.05.2016 as under and decided to send it to the firm to furnish reply:- 1. Difference in export & import items. 2. Separate quantities of pipe & Fittings in export item. 3. Quantities of pipes in meters & Fittings in Nos. (Export item) in addition to their weights. 4. Quantities of import items at Sl. No. 1 & 2 in Nos. also in addition to their weights. 5. Quantity of import item at Sl. No. 3 in meters also in addition to its weight. 6. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. Case is deferred to 05.07.2016.				

47	Case No.:6/1/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:4/80- ALC2/2016	Status: Deferred
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		24.05.2016	
HQ File :01/80/050/00464/AM16/	RLA File :03/95/040/01011/AM15/	Lic.No/Date:0310796881 25.06.2015	Defer Date:05.07.2016
Decision: The Committee noted that DIPP has raised deficiency in the firm's application vide ID No. 12/41/2016-TSW/47 dated 24.05.2016 as under and decided to send it to the firm to furnish reply:-			
1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 5, 11 & 14 of Standard Deficiency Format, export product wise. 3. For net weight of components to be manufactured from import items at Sl. No. 1 to 5, details of components with net weights thereof may be indicated. 4. Quantities of import items at Sl. No. 6 & 7 in Nos. also in addition to their weights. 5. Quantities of import items at Sl. No. 8 & 9 in meters. also in addition to their weights. 6. Detailed calculations for the quantities of import items at Sl. No. 8 & 9 supported by length and number of pipes/tubes in the export product.			
Case is deferred to 05.07.2016.			

Case No.: 7/1/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
HQ File :01/80/050/00465/AM16/	RLA File :03/95/040/01016/AM15/	Lic.No/Date:0310796878 25.06.2015	Defer Date:05.07.2016
Decision: The Committee noted that DIPP has raised deficiency in the firm's application vide ID No. 12/41/2016-TSW/48 dated 24.05.2016 as under and decided to send it to the firm to furnish reply:-			
1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import item at Sl. No. 10. 4. Quantities of import items at Sl. No. 3 & 8 to 11 in Nos. also in addition to their weights. 5. Quantities of "Test Coupons" in import item at Sl. No. 10 and justification for its quantity.			
Case is deferred to 05.07.2016.			

Case No.: 5/1/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
HQ File :01/80/050/00463/AM16/	RLA File :03/95/040/00969/AM15/	Lic.No/Date:0310796962 30.06.2015	Defer Date:05.07.2016
Decision: The Committee noted that DIPP has raised deficiency in the firm's application vide ID No. 12/41/2016-TSW/49 dated 24.05.2016 as under and decided to send it to the firm to furnish reply:-			
1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 4, 5 & 14 of Standard Deficiency Format. 3. For net weight of components to be manufactured from import items at Sl. No. 2 & 3, details of components with net weights thereof may be indicated. 4. Information in respect of Sl. No. 11 & 12 of Standard Deficiency Format for import items at Sl. No. 2 & 3. 5. Quantities of import items at Sl. No. 4, 5, 10 & 11 in Nos. also in addition to their weights. 6. Quantities of import items at Sl. No. 6 to 9 in meters also in addition to their weights. 7. Detailed calculations for the quantities of import items at Sl. No. 6 to 9 supported by length and number of pipes/tubes in the export products.			

Case is deferred to 05.07.2016.

50	Case No.:3/18/80-ALC2/2015	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Rejected
	HQ File :01/80/050/00375/AM16/	RLA File :09/24/040/00218/AM16/	Lic.No/Date:0910062330 13.07.2015	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME vide UO Note No.TL-13024/32/2016-MMM&A-DCMSME dated 10.02.2016) letter sent to the firm on 09.03.2016 and final reminder on 28.04.2016 through email and decided to reject with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

51	Case No.:1/18/80-ALC2/2015	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00373/AM16/	RLA File :04/24/040/00094/AM16/	Lic.No/Date:0410160803 14.07.2015	Defer Date:05.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 18.02.2016 for comments. Case is deferred to 05.07.2016.				

52	Case No.:1/1/80-ALC2/2016	Party Name: DAYCO POWER TRANSMISSION PVT. LTD.	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00001/AM17/	RLA File :05/23/040/00121/AM16/	Lic.No/Date:0510394997 20.07.2015	Defer Date:05.07.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 06.04.2016 for comments. Case is deferred to 05.07.2016.				

53	Case No.:2/18/80-ALC2/2015	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Rejected
	HQ File :01/80/050/00374/AM16/	RLA File :09/24/040/00245/AM16/	Lic.No/Date:0910062425 31.07.2015	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME vide UO Note No.TL-13024/32/2016-MMM&A-DCMSME dated 10.02.2016) letter sent to the firm on 09.03.2016 and final reminder on 28.04.2016 through email and decided to reject with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

54	Case No.:2/1/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00002/AM17/	RLA File :03/94/040/00286/AM16/	Lic.No/Date:0310798061 10.08.2015	Defer Date:05.07.2016
Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-				

“Sl.No.3, 4, 5 & 11 of Standard Deficiency Format” and also mention specific name of the export item with calculation”.

Case is deferred to 05.07.2016.

55	Case No.:98/2/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Withdrawn
	HQ File :01/80/050/00101/AM17/	RLA File :04/24/040/00047/AM16/	Lic.No/Date:0410160908 13.08.2015	
Decision: The Committee decided to withdraw the case from the meeting as the case was already approved in Meeting No.01/80 dated 12.04.2016.				

56	Case No.:3/12/80-ALC2/2015	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00250/AM16/	RLA File :22/24/040/00033/AM16/	Lic.No/Date:2210015302 02.09.2015	Defer Date:05.07.2016
Decision: The Committee noted that RA has not confirmed that the above mentioned AA has been obtained on repeat basis and decided to send a reminder to RA to confirm the status of the case. Case is deferred to 05.07.2016.				

57	Case No.:3/1/80-ALC2/2016	Party Name: SHAKTIMAN RUB ROLLS P.LTD.,	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00003/AM17/	RLA File :33/24/040/00007/AM16/	Lic.No/Date:3310030255 07.10.2015	Defer Date:05.07.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 06.04.2016 for comments. Case is deferred to 05.07.2016.				

58	Case No.:6/4/80-ALC2/2016	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00148/AM17/	RLA File :04/24/040/00195/AM16/	Lic.No/Date:0410161438 17.12.2015	Defer Date:05.07.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 24.05.2016 for comments. Case is deferred to 05.07.2016.				

59	Case No.:5/4/80-ALC2/2016	Party Name: RAULIMEX INDUSTRIES PVT LTD	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Closed
	HQ File :01/80/050/00147/AM17/	RLA File :03/95/040/00973/AM16/	Lic.No/Date:0310803401 17.03.2016	
Decision: The Committee noted that RA, Mumbai has informed vide letter No.03/95/040/00973/AM16/253 dated 17.03.2016 that the above mentioned AA has been issued on Net to Net basis in terms of GN-4 of Engineering Product/Repeat basis in terms of Para 4.7 read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) and decided to close the case. RA may take further necessary action accordingly.				

60	Case No.:3/4/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Closed
	HQ File :01/80/050/00145/AM17/	RLA File :03/95/040/00996/AM16/	Lic.No/Date:0310803477 21.03.2016	
	Decision: The Committee noted that RA, Mumbai has informed vide letter No.03/95/040/996/AM16/253 dated 21.03.2016 that the above mentioned AA has been issued on Net to Net basis in terms of GN-4 of Engineering Product and decided to close the case. RA may take further necessary action accordingly.			

61	Case No.:8/1/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00466/AM16/	RLA File :09/24/040/00736/AM16/	Lic.No/Date:0910063457 29.03.2016	Defer Date:05.07.2016
	Decision: The Committee noted that hard copy of the application of the firm has not been received and decided to remind RA & firm to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 05.07.2016.			

62	Case No.:4/4/80-ALC2/2016	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Closed
	HQ File :01/80/050/00146/AM17/	RLA File :03/95/040/01019/AM16/	Lic.No/Date:0310803675 31.03.2016	
	Decision: The Committee noted that RA, Mumbai has informed vide letter No.03/95/040/1019/AM16 dated 31.03.2016 that the above mentioned AA has been issued on Repeat basis in terms of Para 4.7 read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) and decided to close the case. RA may take further necessary action accordingly.			

63	Case No.:2/4/80-ALC2/2016	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00144/AM17/	RLA File :05/23/040/00564/AM16/	Lic.No/Date:0510398122 01.04.2016	Defer Date:05.07.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 16.05.2016 for comments. Case is deferred to 05.07.2016.			

64	Case No.:1/4/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00143/AM17/	RLA File :05/23/040/00001/AM17/	Lic.No/Date:0510398147 06.04.2016	Defer Date:05.07.2016
	Decision: The Committee noted that DIPP has raised deficiency in the firm's application vide ID No. 12/41/2016-TSW/64 dated 24.05.2016 as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantity of import item at Sl. No. 2 in meters also in addition to its weight. 3. Detailed calculations for the quantities of welding materials required for overlay (Sl. No. 5 to 7) supported by overlay areas and thicknesses.			

Case is deferred to 05.07.2016.

65	Case No.:7/4/80-ALC2/2016	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date:4/80-ALC2/2016 24.05.2016	Status: Deferred
	HQ File :01/80/050/00149/AM17/	RLA File :05/24/040/00044/AM17/	Lic.No/Date:0510398480 12.05.2016	Defer Date:05.07.2016
Decision: The Committee noted that hard copy of the application of the firm has not been received and decided to remind RA & firm to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 05.07.2016.				

S.No.82

Case No. A - 04	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/171/00443/AM15/DE S.I	Lic. No. & date
Meeting No.04/17		RLA, No.03/95/039/00001/AM15	0310787646
Date: 24.05.2016		Request for ratification of norms	dt.05.08.2014

Decision: The committee **decided to ratify the norms** based on the written recommendation of DIPP vide ID No.12/41/2016-TSW/A-04 dated 24.05.2016 as under:-

1. List of import & export items along with their quantities and weights may be specified as per enclosed Annexure-1 & Annexure-2 respectively.
2. Import items at Sl. No. 1, 2, 3, 9, 19, 20, 21, 22 & 23 of the list of items (Annexure-1) may be allowed on net to net basis with accountability clause.
3. Import items at Sl. No. 4, 5 & 10 to 18 shall be of relevant grade and size as contained in the export products and their quantities may be allowed as 1.02 Kgs./Kg. content in the export item.
4. Quantities of import items at Sl. No. 6, 7 & 8 (welding Consumables) may be allowed as applied for i.e. Nil, 1048 Kgs. & 1650 Kgs. respectively.

RA may take further necessary action accordingly.

S.No.83

Case No. A/R-48	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00101/AM15/D ES.I	Lic. No. & date
Meeting No.04/17		RLA, No.07/24/040/00187/AM09	0710059077
Date: 24.05.2016		Request for fixation of norms	dt.13.08.2008

Decision: The Committee noted that valuation report received from MSME Bangalore has been sent to MSME on 03.08.2015 followed by reminder on 08.01.2016 for examination and comments.

Case is deferred to 05.07.2016.

S.No.84

Case No. A/R-150	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00071/AM15/ DES.I	Lic. No. & date
Meeting No.04/17		RLA, No.05/24/040/00447/AM14	0510380665
Date: 24.05.2016		Request for revision of norms.	dt.03.03.2014

Decision: The Committee noted that firm's request dated 30.09.2014 has been sent to C&PC for comments on 05.02.2015 followed by reminder through DO letter dated 23.07.2015 and 29.12.2016 to JS, C&PC to expedite comments.
Case is deferred to 05.07.2016.

S.No.85

Case No. A/R-57	M/s. Godrej & Boyce Mfg.	HQF.No.01/80/050/00089/AM15/DES. I	Lic. No. & date
Meeting No.04/17	Co. Ltd.,	RLA, No.03/94/040/01044/AM14	0310771884
Date: 24.05.2016	Mumbai	Request for change of Net Weight of export item at Sl. No.1,2,3,4,5,6,9 and 10 of norms	dt.25.02.2014

Decision: The Committee noted that the firm's reply dated 18.05.2016 has been received and is being sent to DIPP for examination and comments.
Case is deferred to 05.07.2016.

S.No.86

Case No. A/R-111	M/s. Larsen and Toubro	HQF.No.01/80/050/00015/AM13/DES. I	Lic. No. & date
Meeting No.04/17	Ltd., Mumbai	RLA, No. 03/95/040/00953/AM12	0310683916
Date: 24.05.2016		Request for amendment of norms	dt.29.02.2012

Decision: The Committee **decided to modify the norms** based on written recommendation of DHI vide ID No. Nil dated 24.05.2016 (copy to be sent to the firm and RA).

RA may take further necessary action accordingly.

S.No.87

Case No. A/R-116	M/s. ISGEC Heavy	HQF.No.01/80/050/00357/AM14/DES. I	Lic. No. & date
Meeting No.04/17	Engineering	RLA, No. 05/23/040/00263/AM14	0510366797
Date: 24.05.2016	Ld., Yamunanagar	Request for correct import item No.27 of norms	dt.25.09.2013

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 03.02.2016 through email and decided to **send final reminder** to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. However, Firm has sought time to furnish reply vide email dated 12.04.2016.

Case is deferred to 05.07.2016.

S.No.88

Case No. A/R-119	M/s. Larsen & Toubro	HQF.No.01/80/050/00490/AM15/DES. I	Lic. No. & date
Meeting No.04/17	Limited,	RLA, No. 03/95/040/00769/AM12	0310676564
Date: 24.05.2016	Mumbai	Request for revision of norms	dt.13.10.2012

Decision: The Committee **decided to modify** the norms based on written recommendation of DHI vide ID No. Nil dated 24.05.2016 (copy to be sent to the firm and RA).

RA may take further necessary action accordingly.

S.No.89

Case No. A/R-144	M/s. L&T-MHI Boilers	HQF.No.01/80/050/00815/AM11/DES. I	Lic. No. & date
Meeting No.04/17	Pvt. Ltd.,	RLA, No.03/95/040/00824/AM11	0310610931
Date: 24.05.2016	Mumbai	Request for amendment of norms	dt.13.01.2011

Decision: The Committee noted that DHI representative present in the meeting has requested for the following information for consideration:-

“Specific name of the auxiliary and import quantity used in manufacture”.

Case is deferred to 07.05.2016.

S.No.90

Case No. A/R-145	M/s. Larsen and Toubro	HQF.No.01/80/050/00417/AM12/DES. I	Lic. No. & date
Meeting No.04/17	Ltd., Mumbai	RLA, No.03/95/040/00648/AM12	0310665958
Date: 24.05.2016		Request for amendment of norms	dt.18.11.2011

Decision: The Committee noted that DHI representative present in the meeting has raised deficiencies in the firm's request dated 26.09.2015 and decided to ask the firm to submit the following information for consideration:-

“Specific calculations for changes with reason”.

Case is deferred to 07.05.2016.

S.No.91

Case No. A/R-146	M/s. Larsen and Toubro	HQF.No.01/80/050/00171/AM13/DES. I	Lic. No. & date
Meeting No.04/17	Ltd., Mumbai	RLA, No.03/95/040/00087/AM13	0310697187
Date: 24.05.2016		Request for amendment of norms	dt.01.06.2012

Decision: The Committee noted that the firm's request dated 18.09.2015 has been sent to DHI on 08.01.2016 for comments.

Case is deferred to 05.07.2016.

S.No.92

Case No. A/R-148	M/s. Larsen and Toubro	HQF.No.01/80/050/00170/AM12/DES. I	Lic. No. & date
Meeting No.04/17	Ltd., Mumbai	RLA, No.03/95/040/00166/AM152	0310640468
Date: 24.05.2016		Request for amendment of norms	dt.05.07.2011

Decision: The Committee noted that DHI representative present in the meeting has raised deficiencies in the firm's request dated 26.09.2015 and decided to ask the firm to submit the following information for consideration:-

"Specific calculations for changes with reason".

Case is deferred to 07.05.2016.

S.No.93

Case No. A/R-155	M/s. ISGEC Hitachi Zosen Ltd., Noida	HQF.No.01/80/050/00251/AM16/DES. I	Lic. No. & date
Meeting No.04/17		RLA, No.05/23/040/00143/AM16	0510394942
Date: 24.05.2016		Request for revision of norms	dt.17.07.2015

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP vide ID No.12/30/2016-TSW dated 12.04.2016) letter sent to the firm on 28.04.2016 and **decided to send final reminder** to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

Case is deferred to 05.07.2016.

S.No.94

Case No. A/R-157	M/s. Radiant Industries, Pune	HQF.No.01/80/050/00394/AM12/DES. I	Lic. No. & date
Meeting No.04/17		RLA, No.31/83/040/00183/AM12	3110051726
Date: 24.05.2016		Request for revision of norms	dt.07.12.2011

Decision: The Committee noted that the firm's request for revision of norms has been sent to DHI on 01.03.2016 for comments.

Case is deferred to 05.07.2016.

S.No.95

Case No. A/R-158	M/s. Powerwind Limited, Gurgaon	HQF.No.01/80/050/00180/AM16/DES. I	Lic. No. & date
Meeting No.04/17		RLA, No.05/24/040/00614/AM15	0510394137
Date: 24.05.2016		Request for fixation of norms	dt.07.05.2015

Decision: The Committee noted that the firm's request dated 12.01.2016 has been sent to C&PC on 23.02.2016 for comments.

Case is deferred to 05.07.2016.

S.No.96

Case No. A/R-160	M/s. L&T-MHI Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/050/00349/AM16/DES. I	Lic. No. & date
Meeting No.04/17		RLA, No.03/95/040/00390/AM16	0310798539
Date: 24.05.2016		Request for amendment of item description of Export Product of norms	dt.27.08.2015

Decision: The Committee decided to reject the case as DHI, the Technical Authority, present in the meeting did not agree to the request of the firm dated 11.01.2016.

RA may take further necessary action accordingly.

S.No.97

Case No. A/R-163	M/s. Boysen India Ltd.,	HQF.No.01/80/050/00138/AM16/D ES.I	Lic. No. & date
Meeting No.04/17	Utter Pradesh	RLA, No.05/23/040/00096/AM16	0510394521
Date: 24.05.2016		Request for fixation of norms	dt.10.06.2015

Decision: The Committee noted that the firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016 for comments.

Case is deferred to 05.07.2016.

S.No.98

Case No. A/R-164	M/s. BIO-TECH Vision	HQF.No.01/80/050/00120/AM16/D ES.I	Lic. No. & date
Meeting No.04/17	Care Pvt. Ltd.,	RLA, No.08/24/040/00023/AM16	0810135195
Date: 24.05.2016	Ahmedabad	Request for revision of norms	dt.06.05.2015

Decision: The Committee noted that the firm's request dated 13.01.2016 has been sent to C&PC on 23.02.2016 for comments.

Case is deferred to 05.07.2016.

S.No.99

Case No. A/R-01	M/s. Ognibene	HQF.No.01/80/050/00640/AM11/D ES.I	Lic. No. & date
Meeting No.04/17	India Pvt.	RLA, No.31/24/040/00139/AM11	3110045249
Date: 24.05.2016	Ltd., Pune	Request for fixation of norms	dt.27.10.2010

Decision: The Committee noted that the firm's request has been sent to DHI on 08.04.2016 for comments.

Case is deferred to 07.06.2016.

S.No.100

Case No. A/R-02	M/s. Ognibene	HQF.No.01/80/050/00704/AM10/D ES.I	Lic. No. & date
Meeting No.04/17	India Pvt.	RLA, No.31/24/040/00217/AM10	3110041696
Date: 24.05.2016	Ltd., Pune	Request for fixation of norms	dt.27.01.2010

Decision: The Committee noted that the firm's request has been sent to DHI on 08.04.2016 for comments.

Case is deferred to 07.06.2016.

S.No.101

Case No. A/R-03	M/s. L&T-MHI Boilers	HQF.No.01/80/050/00 348/ AM14/ DES.I	Lic. No. & date
Meeting No.04/17	Pvt. Ltd.,	RLA F.	0310760909
Date: 24.05.2016	Mumbai	No.03/05/039/00004/AM11	dt.06.12.2013
		Request for amendment of norms	

Decision: The Committee **decided to modify** the norms based on written recommendation of DHI vide ID No. Nil dated 24.05.2016 (copy to be sent to the firm and RA).

RA may take further necessary action accordingly.

S.No.102

Case No. A/R-05	M/s. Larsen & Toubro	HQF.No.01/80/050/00245/AM16/D ES.I	Lic. No. & date
Meeting No.04/17	Ltd., Mumbai	RLA, No.03/95/040/00037/AM16	0310796959
Date: 24.05.2016		Request for revision of norms	dt.30.06.2015

Decision: The Committee noted that the firm's request dated 25.02.2016 has been sent to DIPP on 08.04.2016 for comments.

Case is deferred to 05.07.2016.

S.No.103

Case No. A/R-06	M/s. ISGEC Heavy	HQF.No.01/80/050/00144/AM16/ DES.I	Lic. No. & date
Meeting No.04/17	Engineering	RLA, No.05/23/040/00071/AM16	0510394578
Date: 24.05.2016	Ltd., Yamunanagar	Request for quantity of import item No.10 as applied 402 Kgs. of norms	dt.16.06.2015

Decision: The Committee **decided to reject the case** based on written recommendation of DIPP vide ID No.12/41/2016-TSW/A/R-06 dated 24.05.2016 as under:-

1. Quantity of import item at Sl. No. 10 (FCAW Wire) for overlay has been allowed with 10 % wastage instead of 40 % claimed by them.

RA may take further necessary action accordingly.

S.No.104

Case No. A/R-07	M/s. ISGEC Hitachi Zosen	HQF.No.01/80/050/00157/AM16/ DES.I	Lic. No. & date
Meeting No.04/17	Ltd., Noida UP	RLA, No.05/23/040/000797/AM16	0510394649
Date: 24.05.2016		Request for quantity of import item No.18 as applied 2500 Kgs. of norms	dt.22.06.2015

Decision: The Committee **decided to reject the case** based on written recommendation of DIPP vide ID No.12/41/2016-TSW/A/R-06 dated 24.05.2016 as under:-

1. Quantity of import item at Sl. No. 10 (FCAW Wire) for overlay has been allowed with 10 % wastage instead of 40 % claimed by them.

RA may take further necessary action accordingly.

S.No.105

Case No. A/R-10	M/s. Force Motors Ltd.,	HQF.No.01/80/050/00866/AM08/ DES.I	Lic. No. & date
Meeting No.04/17	Pune	RLA, No.31/24/040/00129/AM08	3110030028
Date: 24.05.2016		Request for revision of norms	dt.27.07.2007

Decision: The Committee noted that the firm's request has been sent to DHI on 08.04.2016 for comments.

Case is deferred to 07.06.2016.

S.No.106

Case No. A/R-151	M/s. Micro-Tech C.N.C. Pvt. Ltd., Hosur Tamil Nadu	HQF.No.01/80/050/00207/AM13/ DES.I RA.F.No.07/24/040/00096/AM13 Request for revision of norm	Lic. No. & date 0710088933 dt.15.06.2012
Meeting No.04/17			
Date: 24.05.2016			

Decision: The Committee **decided to modify the norms** on repeat basis of AA No.0710082914 dated 29.09.2011 based on written recommendation of DHI vide ID No. Nil dated 24.05.2016 (copy to be sent to the firm and RA).

RA may take further necessary action accordingly.

S.No.107

Case No. A/R-30	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00379/AM14/ DES.I RLA, No.05/23/040/00302/AM14 Request for revision(due to change in design of the equipment) of norms	Lic. No. & date 0510369372 dt.25.10.2013
Meeting No.04/17			
Date: 24.05.2016			

Decision: The Committee **decided to modify the norms** based on written recommendation of DIPP vide ID No. 12/41/2016-TSW/A/R-30 dated 24.05.2016 as under:-

1. Net Fabricated weight of export product at Sl. No.1 may be modified as 805.988 MT.
2. Quantity of import item at Sl. No. 2 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 24413 Kgs. inclusive of 48.9 % wastage after 20 % recovery from scrap.
3. Import items at Sl. No. 13, 17, 18, 19 & 21 may be deleted.

RA may take further necessary action accordingly.

S.No.108

Case No. A/R-31	M/s. Micron Instruments Pvt. Ltd., New Delhi	HQF.No.01/80/050/00446/AM16/ DES.I RLA, No.05/24/040/00507/AM16 Request for revision of norms	Lic. No. & date 0510397310 dt.15.01.2016
Meeting No.04/17			
Date: 24.05.2016			

Decision: The Committee **decided to modify the norms** based on written recommendation of DIPP vide ID No. 12/41/2016-TSW/A/R-31 dated 24.05.2016 as under:-

1. Net weight of export product may be specified as 726.2 Kgs.
2. Quantity of import item may be allowed as 3115.4 Kgs. as 4.29 Kgs./Kg. content in export product after taking 6% recovery from scrap.

RA may take further necessary action accordingly.

S.No.109

Case No. A/R-32	M/s. Larsen & Toubro	HQF.No.01/80/050/00351/AM16/ DES.I	Lic. No. & date
Meeting No.04/17	Limited,	RLA, No.03/95/050/00249/AM16	0310798796
Date: 24.05.2016	Mumbai	Request for revision of norms	dt.10.09.2015

Decision: The Committee noted that the firm's request dated 21.04.2016 has been sent to DIPP on 19.05.2016 for comments.

Case is deferred to 05.07.2016.

S.No.110

Case No. A/R-33	M/s. Lloyd Insulations	HQF.No.01/80/050/00838/AM07/ DES.I	Lic. No. & date
Meeting No.04/17	(India) Ltd.,	RLA, No.03/95/050/00941/AM07	(i) 0310406190
Date: 24.05.2016	Mumbai	RLA, No.03/95/050/01078/AM07	dt.01.11.2006
		Request for clubbing of two advance authorizations of norms	(ii) 03104104
			60
			dt.01.12.2006

Decision: Shri Ashok P. Maniar appeared before the Norms Committee for 'Personal Hearing' on behalf of the firm. He informed that the firm was issued two Advance Authorizations bearing Nos.0310406190 dated 01.11.2006 and 0310410460 dated 01.12.2006 for the same project and they have completed both import and export obligation. Now for redemption of the above mentioned two licences clubbing is required as supplies were for the same project. He also furnished statement showing the export and import items as allowed to them by Norms Committee (copy to be sent to RA).

Norms Committee deliberated on the issue and as supplies were for the same projects, it was decided to allow the clubbing of the two Advance Authorizations bearing Nos.0310406190 dated 01.11.2006 and 0310410460 dated 01.12.2006 for the purpose of redemption of the two Advance Authorizations mentioned above as per statement enclosed.

RA may take further necessary action accordingly.

S.No.111

Case No. A/R-34	M/s. L&T-MHPS Boilers	HQF.No.01/80/050/00003/AM15/ DES.I	Lic. No. & date
Meeting No.04/17	Pvt. Ltd.,	RLA, No.03/95/050/00888/AM16	0310772317
Date: 24.05.2016	Mumbai	Request for revision of norms	dt.27.02.2014

Decision: The Committee decided to modify the norms based on written recommendation of DHI vide ID No. Nil dated 24.05.2016 (copy to be sent to the firm and RA).

RA may take further necessary action accordingly.

S.No.112

Case No. A/R-35	M/s. Arioli Textiles	HQF.No.01/80/050/00211/AM15/ DES.I	Lic. No. & date
Meeting No.04/17	Machinery Pvt.	RLA, No.34/21/040/00090/AM15	3410040214
Date: 24.05.2016	Ltd., Vadodara	Request for fixation of norms	dt.06.06.2014

Decision: The Committee noted that the firm's request dated 29.03.2016 has been sent to MSME on 19.05.2016 for comments.

Case is deferred to 05.07.2016.

S.No.113

Case No. A/R-36	M/s. Freedom Ophthalmic	HQF.No.01/80/050/00526/AM15/DES.I	Lic. No. & date
Meeting No.04/17	Pvt. Ltd.,	RLA, No.04/24/040/00231/AM15	0410159838
Date: 24.05.2016	Hosur(TN)	Request for revision of norms	dt.04.12.2014

Decision: The Committee noted that the firm's request dated 08.02.2016 has been sent to MSME on 19.05.2016 for comments.

Case is deferred to 05.07.2016.

S.No.114

Case No. A/R-37	M/s. Larsen & Toubro	HQF.No.01/80/050/00403/AM14/DES.I	Lic. No. & date
Meeting No.04/17	Limited,	RLA, No.03/95/050/00525/AM14	0310756062
Date: 24.05.2016	Mumbai	Request for amendment of norms	dt.20.10.2013

Decision: The Committee noted that the firm's request dated 19.05.2015 has been sent to MSME on 19.05.2016 for comments.

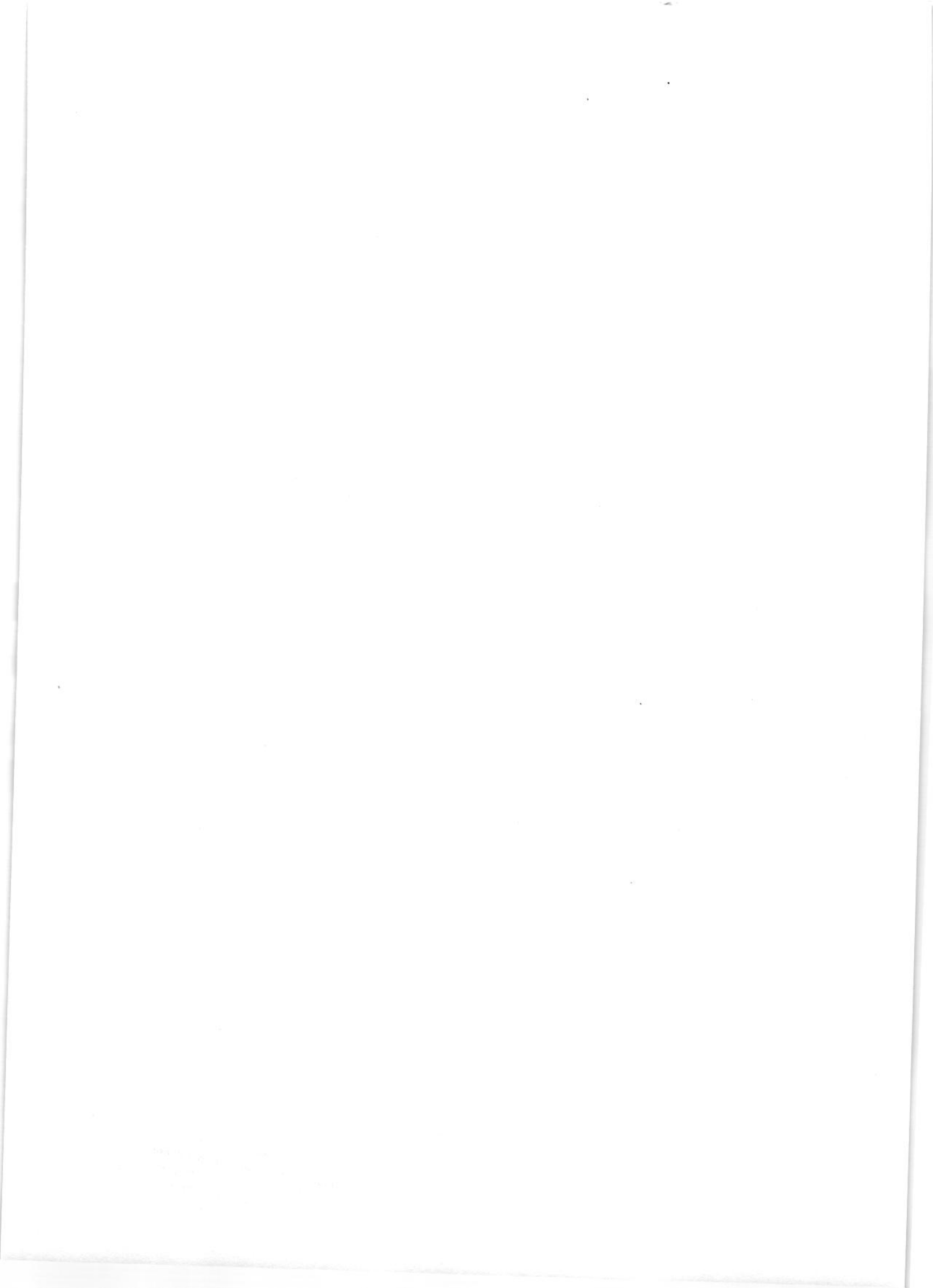
Case is deferred to 05.07.2016.

S.No.115

Case No. A/R-38	M/s. Tema India Ltd.,	HQF.No.01/80/050/00557/AM13/DES.I	Lic. No. & date
Meeting No.04/17	Mumbai	RLA, No.03/95/050/00778/AM13	0310720388
Date: 24.05.2016		Request for revision of norms	dt.11.01.2013

Decision: The Committee noted that the firm's request dated 01.12.2015 has been sent to DIPP on 19.05.2016 for comments.

Case is deferred to 05.07.2016.



Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

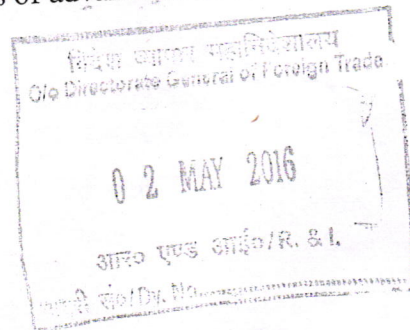
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Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0310773184 dated 6.3.2014 issued in favour of M/s. Sterlite Technologies Ltd. Dadra & Nagar Haveli.

Reference DGFT I.D. No. 01/80/50/00119/AM15/DES-I/231 dated 20.05.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. Sterlite Technologies Ltd. Dadra & Nagar Haveli for export of "Fibre Optical Fibre unarmoured cable".

2. The FOB value of export is Rs.38,133,428.00 (US\$ 623,095.24) and CIF value of import is Rs 28,117,997.00 (US\$ 452,057.86).

3. The application has been examined in the Department of Information Technology from technical angle. The import items are required for manufacturing the export product. This Department recommends ratification of norms of advance authorization as per enclosed Annexure 'A'.



(Asha Nangia)
Director

✓ Shri Priya Ranjan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(5)/2014 -IPHW dated 21.3.2016

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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ANNEXURE 'A'

S.No..	Import item	Quantity Recommended	Wastage Recommended
1.	Single Mode Optical Fibre	57408.00	4.00%
2.	Polybutylene Terphthalate (PBT)	9998.38	2.00%
3.	Colouring Ink U.V.	423.72	1.00%
4.	Thixotropic Jelly Compound (Filling/Flooding)	3821.84	1.50%
5.	Water Blocking Tape 0.25mm thickness	9000.00	2.00%
6.	High Density Polyethylene(HDPE)	12126.00	2.00%
7.	Aramid Yarn/Aramid Filament Yarn	244.80	2.00%
8.	Water Swellable Yarn	217.76	1.00%
9.	Water Blocking Rib Cord/Aramid Rib Cord	102.00	2.00%
10.	Hot Foil Marking Tape White/Black	210.00	1.00%
11.	Wooden Drums	As Per DGFT Policy	

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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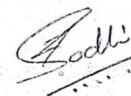
Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0910062161 dated 10.06.15 in respect of M/s Diligent SCM Solutions Pvt Ltd.

The following needs to be clarified:-

- Weight of per unit export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME)



(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi

ID note no TL-13024/77/2016-MMM&A-DCMSME dated 11.05.16

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No 82
24/5/2016

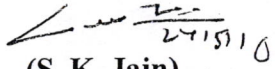
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/05/2016 - Case No. A-04 (M/s Larsen & Toubro Limited) (Annual Advance Authorization No. 0310787646 dated 05.08.2014)

Advance Authorization may be ratified as under:

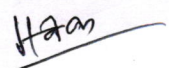
1. List of import & export items along with their quantities and weights may be specified as per enclosed Annexure-1 & Annexure-2 respectively.
2. Import items at Sl. No. 1, 2, 3, 9, 19, 20, 21, 22 & 23 of the list of items (Annexure-1) may be allowed on net to net basis with accountability clause.
3. Import items at Sl. No. 4, 5 & 10 to 18 shall be of relevant grade and size as contained in the export products and their quantities may be allowed as 1.02 Kgs./Kg. content in the export item.
4. Quantities of import items at Sl. No. 6, 7 & 8 (welding Consumables) may be allowed as applied for i.e. Nil, 1048 Kgs. & 1650 Kgs. respectively.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/41/2016-TSW/A-04 dated 24/05/2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

ANX - 2 Details of the items to be exported / supplied under the Authorisation

12. Details of the Items to be exported / supplied under the Authorisation

Sr No	Item Description	Item Technical Characteristics / Quantity etc.	ITC (HS) Code	Quantity	UOM	FOB/FOR Value for Items Imported directly		FOB/FOR Value for Items Imported as Free Issue from Customer		FOB Value of Export Obligation		Notional Export Obligation with adding FIM Value	
						In INR	In USD	In INR	In USD	In INR	In USD	In INR	In USD
1	SUPPLY/FAB OF CS, SS/ALLOY PIPE SPOOLS	NA	84199090	4498.06	MT	955,656,768.01	15,244,396.47	498,543,202.06	7,881,539.18	1,099,005,283.21	17,531,055.94	1,672,329,965.58	26,594,826.00
TOTAL						955,656,768.01	15,244,396.47	498,543,202.06	7,881,539.18	1,099,005,283.21	17,531,055.94	1,672,329,965.58	26,594,826.00

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Commerce
Department of Commerce
Udyog Bhawan, New Delhi

Sl. No. 82
29/5/16

ANNEXURE 1

Item Description		Item Technical Characteristics / Quantity etc.		ITC(HS) Code	Quantity (In Kg)	Quantity (In Number)	Quantity (In Mtr)	CIF Value (In Rs)	CIF Value (In Freely Convertible Currency) US \$	Total exemption from Customs Duty	Total CIF value of Imports applied	
Details of Inputs proposed to import directly		Details of Inputs proposed to procure Indigenously									In Rs	In US \$
1	PIPE FITTINGS, 45 DEG REDUCING Y LATERAL, 90 DEG LR ELBOW, 45 DEG LR ELBOW, EQUAL TEE, UNEQUAL TEE, CAP, CONCENTRIC REDUCER, ECCENTRIC REDUCER, 90 DEG SR ELBOW, REDUCING TEE, TEE, 90 DEG ELBOW, 45 DEG ELBOW, ELBOW, Y LATERAL, REDUCER	-	SPEC : ASTM A312, ASTM A403, ASTM A815, ASTM A234, ASTM A420, ASTM A105, ASTM A350, ASTM A182, ASME SA312, ASME SA403, ASME SA815, ASME SA234, ASME SA420, ASME SA105, ASME SA350, ASME SA182, ASTM B366	73079990	521,690.64	39,754.00	-	273,460,837.47	4,355,343.06	82,140,525.59	273,460,837.47	4,355,343.06
2	FORGED COMPONENTS, PLUG ROUND HEAD, PLUG, FULL COUPLING, REDUCING COUPLING, ELBOLET, SOCKOLET, CONCENTRIC SWG NIPPLE, ECCENTRIC SWG NIPPLE, NIPPLE, WELDOLET, THREDOLET	-	SPEC : ASTM A105, ASTM A350, ASTM A182, ASTM A403, ASTM A312, ASTM A234, ASTM A106, ASME SA105, ASME SA350, ASME SA182, ASME SA403, ASME SA312, ASME SA234, ASME SA106, ASTM B564, ASTM B423, ASTM B444	73269099	9,018.01	13,106.00	-	23,747,549.32	381,160.18	7,133,146.38	23,747,549.32	381,160.18
3	Flanges, FIGURE-8, PADDLE BLANK RTBE, PADDLE SPACER RTBE, PADDLE BLANK, FLANGE SWRF, FLANGE WNRF, WELD NECK ORIFICE FLANGE, ORIFICE FLANGE, THREADED FLANGE, PADDLE BLANK FTTBE, PADDLE SPACER FTTBE, FLANGE WNFF, ORIFICE FLANGE RF, BLIND FLANGE, FLANGE, PADDLE SPACER	-	SPEC : ASTM A240, ASTM A182, ASTM A105, ASTM A516, ASTM A350, ASME SA240, ASME SA182, ASME SA105, ASME SA516, ASME SA350, ASTM B564	73079190	444,654.04	16,846.00	-	175,947,406.67	2,800,257.96	52,850,026.33	175,947,406.67	2,800,257.96
4	PIPES - SEAMLESS PIPES, Dimensions : Thickness : 1.24 mm to 140 mm, OD : 10.3 mm to 2500 mm	-	SPEC : A 335, SA 335, A 106, SA 106, API-5L, A 53, SA 53, A 333, SA 333, A 312, SA 312, ALLOY 20CB, B 705, B 444, A 790, SA 790	73049000	2,525,607.46	-	82,737.47	242,913,944.21	3,881,683.06	72,965,033.08	242,913,944.21	3,881,683.06
5	PIPES - WELDED PIPES, Dimensions : Thickness : 1.24 mm to 140 mm, OD : 10.3 mm to 2500 mm	-	SPEC : A 691, SA 691, A 672, SA 672, A 671, SA 671, API-5L, A 53, SA 53, B 705, B 444, A 312, SA 312, A 358, SA 358, A 790, SA 790, ALLOY 20CB	73069000	732,565.29	-	5,600.47	230,519,934.49	3,683,967.56	69,242,194.80	230,519,934.49	3,683,967.56
6	WELDING CONSUMABLES, Welding Electrode	-	AWS CODE : E8018-B2, E9018-B3, E9015-B9, E7018, ENiCr-Fe-3, E308L, E309L, E347-15, E316L, E317L, E7018-1, E308L-16/17, E309L-16/17, E316L-16/17, E317L-16/17	83119000	-	-	-	-	-	-	-	-
7	WELDING CONSUMABLES, Welding Wire	-	AWS CODE : ER80S-B2, ER90S-B3, E89, E91T-1 B9C/M, ER70S-2, EH10K, E71T-1 C, ERNiCr-3, ERNiCrMo-3, ER308L, ER309L, ER316L, ER309, ER90S-B9, ER347, E347T1, ER317L, ER2209, ER70S6	83119000	1,048.00	-	-	718,781.45	11,129.42	215,903.26	718,781.45	11,129.42
8	WELDING CONSUMABLES, FLUX	-	AWS CODE : F10P2 / F9P0, F7P2, F8P2, F7A2, F7A6, F7P6	38109090	1,650.00	-	-	364,376.61	5,644.87	109,449.26	364,376.61	5,644.87
9	Free Issue Material : Valve, CHECK VALVE, BALL VALVE, Gate Valve, GLOBE VALVE, REDUCING GAUGE VALVE, Check Valve, Spring Loaded Ball Valve, Y-Pattern Globe valve, Steam Trap Valve, DBB Gauge Valve, Y-PATTERN GLOBE Valve	-	SPEC : ASTM A351, ASTM A182, ASTM A105, ASTM A350, B564, ASTM A216, ASTM A890, ASTM A105N	84818090	91,937.92	11,330.00	-	447,095,112.96	7,066,846.93	120,522,982.51	447,095,112.96	7,066,846.93
10	Free Issue Material : Angle	-	SPEC : ASTM A572 Grade 50	72169990	2,133.89	212.00	-	217,708.44	3,722.92	71,401.43	217,708.44	3,722.92
11	Free Issue Material : WT Section	-	SPEC : ASTM A992	72169990	111,439.46	2,648.00	-	14,446,180.65	229,832.34	4,339,257.07	14,446,180.65	229,832.34
12	Free Issue Material : HP Section	-	SPEC : ASTM A992	72169990	7,019.84	42.00	-	995,639.20	15,857.99	299,064.13	995,639.20	15,857.99
13	Free Issue Material : W Section	-	SPEC : ASTM A992	72169990	347.47	9.00	-	35,364.71	560.83	10,622.64	35,364.71	560.83
14	Free Issue Material : C Section	-	SPEC : ASTM A572 Grade 50	72169990	365.76	13.00	-	40,177.29	629.24	12,068.21	40,177.29	629.24
15	Free Issue Material : Angle	-	SPEC : ASTM A72 Grade 50	72169990	2,277.85	252.00	-	411,849.26	6,425.11	123,708.81	411,849.26	6,425.11
16	Free Issue Material : HP Section	-	SPEC : ASTM A992	72169990	222.21	1.00	-	31,457.76	500.92	9,449.09	31,457.76	500.92
17	Free Issue Material : W Section	-	SPEC : ASTM A992	72169990	289.56	7.00	-	52,718.74	822.45	15,835.34	52,718.74	822.45
18	Free Issue Material : C Section	-	SPEC : ASTM A572 Grade 50	72169990	438.91	18.00	-	78,455.15	1,223.95	23,565.89	78,455.15	1,223.95
19	FORGED COMPONENTS, PLUG ROUND HEAD, PLUG, FULL COUPLING, REDUCING COUPLING, ELBOLET, SOCKOLET, CONCENTRIC SWG NIPPLE, ECCENTRIC SWG NIPPLE, NIPPLE, WELDOLET, THREDOLET	-	SPEC : ASTM A105, ASTM A350, ASTM A182, ASTM A403, ASTM A312, ASTM A234, ASTM A106, ASME SA105, ASME SA350, ASME SA182, ASME SA403, ASME SA312, ASME SA234, ASME SA106, ASTM B564, ASTM B423, ASTM B444	73269099	2,529.94	3,885.00	-	7,983,937.79	125,210.36	2,398,167.33	7,983,937.79	125,210.36
20	Free Issue Material : Valve, Piston Check Valve, Root Valve	-	Spec : ASTM A182, ASTM A350, ASTM A105N	84818090	237.00	35.00	-	4,086,136.30	63,716.14	944,989.37	4,086,136.30	63,716.14
21	Free Issue Material : HUB	-	Spec : ASTM A105N, ASTM A182, A105N/A350-LF2, A182 GR F321/F321H, A182 GR F347/F347H, A479 GR 347/347H, A105N/A350-LF2, SA182 F347/F347H	73269099	689.00	29.00	-	3,671,094.33	58,631.37	931,466.80	3,671,094.33	58,631.37
22	Free Issue Material : Coupling	-	Spec : ASTM A182, ASTM A350, ASTM A105N	84818090	181.00	66.00	-	4,016,293.55	62,712.49	932,217.79	4,016,293.55	62,712.49
23	Free Issue Material : Strainers	-	Spec : ED46-13-SP13003-001, ED46-13-SP13005-001, ED46-13-SP13012-001, ED46-13-SP13002-001, ED46-13-SP13006-001, ED46-13-SP13010-001, ED46-13-SP13011-001, ED46-13-SP15039-001, ED46-13-SP15041-001, ED46-13-SP15004-001, ED46-13-SP15004-001, ED46-13-SP13004-001, ED46-13-SP13009-001, ED46-13-SP15040-001, ED46-13-SP15042-001, ED46-13-SP13007-001, ED46-13-SP17006-001, ED46-13-SP13008-001, ED46-13-SP17007-001, SA420-WPL6, SA350-LF2 CL1, A216-WCB	84212900	13,704.00	39.00	-	23,345,013.72	370,056.50	5,418,587.28	23,345,013.72	370,056.50
1	Pipes - Seamless Pipes	-	ASTM A335-P22, ASME SA106 Gr B, ASTM A333 Gr 6, ASTM A312 TP304/304L	-	25,689.28	-	256.00	3,060,197.06	-	-	3,060,197.06	-
2	Pipes - Welded Pipes	-	ASTM A53 Gr B	-	55,348.12	-	932.00	2,545,742.59	-	-	2,545,742.59	-
3	WELDING CONSUMABLES, Welding Electrode	-	E308L, E309L, E316L, E317L, E347, E7018-1	-	17,265.00	-	-	3,873,775.00	-	-	3,873,775.00	-
4	WELDING CONSUMABLES, Welding Wire	-	E71T1-C/M, EM12K, ER2209, ER308L, ER309L, ER316L, ER347, ER70S-2	-	16,555.00	-	-	4,039,625.00	-	-	4,039,625.00	-
5	WELDING CONSUMABLES, FLUX	-	F7A6, F7P2, F8A5	-	12,600.00	-	-	1,128,500.00	-	-	1,128,500.00	-
6	Plates	-	ASTM A36, ASTM A240 304L, ASTM A387 Gr 22, ASTM A516 Gr 70	-	148,667.75	-	-	8,312,442.25	-	-	8,312,442.25	-
TOTAL					4,737,284.40	88,292.00	89,525.94	1,477,221,441.97	23,125,935.65	420,709,682.39	1,477,221,441.97	23,125,935.65

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24/5/16

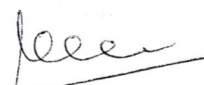
NC-I Meeting dated 24/5/2016

S.No.

86

ID No	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
86/ AR111	310683916	L&T	Item2,5- Percentage wastage as permitted in c-1647 on net content in EP Item 3,4,6,7-net to net under GN4
88/ AR 119	310676564	L&T	Item1,2 - Percentage wastage as permitted in C-1647 on net content in EP
101 AR 03	310760909	L&T MHI Boilers	Description of input items as applied for.
106	710088933	Microtech	Repeat of 710082914 as requested by applicant vide letter dated 11/5/2016 to DESI
111 AR33	310772317	L&T MHI Boilers	Description of EP and inputs as requested vide applicant's letter dated 29/12/2015.

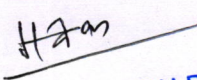
NC may take a view


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24/5/16

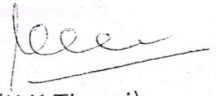
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S.No.

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ID No	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
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88/ AR 119	310676564	L&T	Item 1,2 - Percentage wastage as permitted in C-1647 on net content in EP
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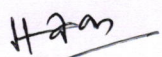
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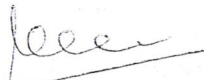
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24/5/16

NC-I Meeting dated 24/5/2016

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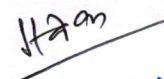
ID No	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
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88/ AR 119	310676564	L&T	Item 1,2 - Percentage wastage as permitted in C-1647 on net content in EP
101 AR 03	310760909	L&T MHI Boilers	Description of input items as applied for.
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111 AR33	310772317	L&T MHI Boilers	Description of EP and inputs as requested vide applicant's letter dated 29/12/2015.

NC may take a view


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S.No. 106
24/5/16

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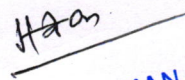
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86/ AR111	310683916	L&T	Item 2,5- Percentage wastage as permitted in c-1647 on net content in EP Item 3,4,6,7-net to net under GN4
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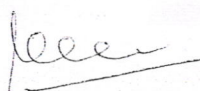
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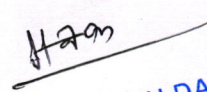
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